

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 30

IA 53/2020 IA 2556/2021 IA 2937/2021 IN C.P. (IB)/1055(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER

(TECHNICAL)

HON'BLE

MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **ROOFIT INDUSTRIES LTD**

Section 10 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Aniket Dighe a/w Bhalchandra Palav i/b Bhal & Co for the Liquidator present through VC.

IA 53/2020

Ld. Counsel for the Liquidator seeks some time to argue the matter. List this matter on Board on **13.05.2024**.

IA 2556/2021

1. Ld. Counsel for the Applicant informs that an amendment has been carried out impleading Income Tax Department, Bengaluru and the amended petition was delivered on 11th April. However, none present for the Income Tax Department.
2. **Registry** as well as Applicant are directed to **issue notice** to the Income Tax Department, Bengaluru. The Applicant shall file service affidavit along with copy of notice sent to the Income Tax Department, original postal receipt, track report/acknowledgments, emails etc., at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of

notice sent to the Income Tax Department, postal receipt, track report/acknowledgment. Income Tax Department, is directed to file the Reply within two (2) weeks by serving an advance copy to the Counsel for the Applicant.

3. List this matter on Board on **13.05.2024**.

IA 2937/2021

Ld. Counsel for the Applicant informs that Reply of the Respondent has not been served to him. However, the Respondent informs that Reply was served earlier to the Counsel as well as Liquidator. Nonetheless the Respondent is directed to serve it again to the Counsel in the interest of justice. List this matter on Board on **13.05.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh